

In the National Company Law Tribunal, Jaipur

IB- 746(ND) 2018

TA No. 90/2018

UNDER SECTION 9 OF IBC CODE, 2016

In the matter of:

Rajdhani Tradings Co. Applicant/Petitioners

VS.

Ramesh Power Products Pvt. Ltd.Respondent

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Niteshwar Singh, Adv.

Santosh Gupta, Adv.

For Respondent(s) : None- appeared

ORDER

Learned counsel for the petitioner is present. In relation to the compliance with the directions dated 03.08.2018, learned counsel for the petitioner has filed an affidavit along with the Email Communication sent to the Email ID of the respondent/ Corporate Debtor dated 04.09.2018. Further in relation to filing of tracking report evidencing the service of advance copy of the application, learned counsel for the petitioner represent that compliance in relation to the same has been dispatched by post to the registry of this Tribunal and that the tracking report

shows that the same has been received. However, in relation to the actual receipt of the consignment, the same is not available on record and in the circumstances, the Bench officer is directed to ascertain from the registry about the receipt of the said consignment bearing consignment No. ED0792151002IN dispatched on 09.08.2018 and update the records of this Tribunal with the same before the next date of hearing. In any case, copy of the consignment which was sent shall also be filed by learned counsel for the petitioner by today itself. Post the matter for consideration on 21.09.2018.



(R. Varadharajan)
Member (Judicial)